

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

**ITEM No.20
C.A.Nos.36, 103/2022 in
C.P.No.12/BB/2022**

IN THE MATTER OF:

Shri Vinod Bajaj ... Petitioner
Vs.
M/s. Vetril Components Pvt. Ltd. & Ors. ... Respondents

Order under Section 241-242 of CA, 2013

Order delivered on 15.03.2023

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri S.S.Naganand, Sr. Counsel with
Shri Pradyumna.K.V, Shri Shriraja.S
For the Respondent : Appeared but not marked appearance

ORDER

1. Heard Shri S.S.Nagananda, learned Sr. Counsel appearing for the Petitioner and learned Counsel appearing for the Respondent.
2. With effect from the Order dated 15.11.2022, we hereby direct that the interim Orders granted on 18.02.2022 are extended until further orders, and thus order dated 15.11.2022 is modified accordingly.
3. List the case on **13.04.2023**.

**-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

**-Sd-
T. KRISHNAVALLI
MEMBER (JUDICIAL)**